

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:2655

ANSWERED ON:28.07.2014

REVIVAL OF HPFL

Chinnaraj Shri Gopalakrishnan;Venkatesh Babu Shri T.G.

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) the present status of performance of the Hindustan Photo Films Limited (HPFL);
- (b) whether the Government proposes to revive HPFL, Ooty Branch in Tamil Nadu;
- (c) if so, the details thereof and the time by which HPFL is likely to be revived; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
(SHRI PON. RADHAKRISHNAN)

(a); The production in the company has been stopped for the last one year and GOI has been providing non-plan loan to HPF for meeting the salary/wages and statutory dues to its employees as under:-

# Rs. 11.09 crores has been released as Statutory Dues for the period 1.4.2010 to 31.8.2013

# Rs. 16.21 crores has been released as Salary/Wages for the period 1.4.2012 to 31.8.2013.

The total outstanding liability of Company as on 30.6.2014 is Rs. 13490.54 crores (Provisional) (Principal Rs 873.78 crore and Interest Rs 12616.76 crore).

(b) to (d): The Company was referred to the Board for Industrial and Financial Reconstruction (BIFR) on 14.10.1995 and declared sick on 23.1.1996.

On 30th Jan 2003, the BIFR passed orders recommending winding up of the Company. Appeals filed in AA1FR by the Company and Trade Union were dismissed. This was challenged in the Madras High Court and the case is still pending.

A proposal for revival of HPF was placed before CCEA which was discussed in its meeting held on 23.8.2012 and was withdrawn. An enhanced VRS proposal for employees of HPF at 2007 notional pay scale without any arrears has also been approved by CCEA on 28.2.2014. The matter regarding its implementation is sub-judice before Hon'ble High Court of Madras.